

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-885
ANSWERED ON-14/12/2022

AWARENESS AND SENSITISATION ON ROAD SAFETY

885. SHRI HARDWAR DUBEY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) the steps being taken by the Ministry to spread awareness about safe traffic among new generation;
- (b) the steps taken to prevent unfit vehicles and unskilled drivers on road; and
- (c) the steps being taken by the Ministry to sensitize drivers to avoid road accidents?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Steps being taken by the Ministry to spread awareness about safe traffic, sensitize drivers to avoid road accidents, to prevent unfit vehicles & unskilled drivers on road are as under :-

1. To create effective public awareness about road safety, Ministry undertakes various publicity measures and awareness campaigns through social media, electronic media and print media. Further, Ministry implements a scheme to provide financial assistance to various agencies for administering Road Safety Advocacy.
2. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
3. To impart driving training, Ministry has been implementing a scheme for setting up of Institute of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.
4. Ministry vide Notifications dated 23rd September, 2021 and 31st October, 2022 published the rules for recognition, regulation and control of Automated Testing Stations.
5. Ministry has formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out older, unfit polluting vehicles.
6. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Further, various provisions related to unskilled drivers under Section 9, 16, and 19 of the Motor Vehicles Act, 1988 provides for revocation/ disqualification of driving licence and driver refresher training courses, etc.
7. Ministry has issued notification G.S.R. 575(E) dated 11th August, 2021 for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices (speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), weigh in machine (WIM) and any such other technology specified by the State Government).
